171

Houses constructed under Indira Awas Yojana

1123. SHRI SARADA MOHANTY: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) the number of houses constructed in different States under Indira Awas Yojana as on 30th October 1995; and
- (b) the allocation made to different States for the purpose during the last three years?
- (c) THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS
- AND **EMPLOYMENT** (DEPART MENT OF RURAL EMPLOYMENT AND **POVERTY** ALLEVIA-(SHRI VILAS BABURAO/-TION) MUTTEMWAR): (a) Since inception of Indira Awas Yojana in the year 1985-86, a total number of 22,23,100 houses have been constructed till October, 1995 (Year-wise details of construction of houses is given in Statement I (see below)
- (b) Under Indira Awas Yojana, during the last three year i.e. 1992-93, 1993-94 and 1994-95, Rs. 22,396.29 lakhs, Rs. 31,812.24 lakhs and Rs. 43,769.31 lakhs respectively have been allocated (State-wise allocation for the last 3 years is given at Statement II).

Statement-I

to Questions

Houses Constructed till 30th October 1996 under Indira Awas Yojana (IAY)

	NO OF
	HOUSES
	CONSTRUCTED
	(NOS)
SEVENTH PLAN	
1985-86	51252
1986-87	160197
1987-88	169302
1988-89	139192
1989-90	186023
Total	705966
ANNUAL PLAN	
1990-91	181800
1991-92	207299
Total	389099
EIGHTH PLAN	
1992-93	192585
1993-94	360047
1994-95	372275
1995-96	203128
(up to Oct., 1995)	
Total	1128035
Grand Total	2223100

Statement II Resources Allocated (Central States During 1992-93 to 1994-95)

SI.	State/U.Ts	2	3	4
No.				
1	2	3	4	5
1.	Andha Pradesh	4745.54	2462.01	3334.38
2.	Arunachal Pardesh	40.90	82.85	32.25
3.	Assam	122.40	810.40	892.12
4.	Bihar	2476.61	4829.14	7038.69
5.	Goa	1.33	34.85	34.85
6.	Gujarat	910.51	903.75	1383.54
7.	Haryana	134.11	217.09	238.96
8.	Himachal Pradesh	56.29	110.73	110.73
9.	J & K	28.93	157.17	310.38

to Questions

1	2	3	4	5
10.	Karnataka	824.11	1653.13	2291.14
11.	Kerala	263.59	623.83	662.01
12.	Madhya Pradesh	4749.46	3119.72	4958.34
13.	Maharashtra	1390.96	2683.93	3976.02
14.	Manipur	9.09	41.34	41.34
15.	Meghalaya	63.64	48.36	48.37
16.	Mizoram	38.30	20.38	20.38
17.	Nagaland	67.16	51.58	51.58
18.	Orissa	1235.66	1997.26	2912.85
19.	Punjab	193.36	163.43	169.93
20.	Rajasthan	1143.71	1296.13	1883.57
21.	Sikkim	9.08	18.88	18.88
22.	TN.	1073.16	2225.62	2775.29
23.	Tripura	49.33	553.69	53.69
24.	U.P.	2936.61	5999.84	7437.68
25.	W.B.	1752.09	2206.32	3041.05
26.	A&N Islands	2.00	15.27	15.27
27.	Chandigarh	0.00	0.00	0.00
28.	D&N Haveli	8.32	8.29	8.29
29.	Daman & Diu	0.99	4.88	4.88
30.	Delhi	0.00	0.00	0.00
31.	Lakshadweep	2.00	7.66	7.66
32.	Pondicherry	7.05	14.95	14.95
	TOTAL	22396.29	31812.24	43769.31

Non-Preparation of Annual Report by **Scott and Saxby Limited**

1124. SHRI DIPANKAR MUKHERJEE: SHRI NILOTPAL BASU:

Will the PRIME MINISTER be pleased to state:

- (a) whether Scott and Saxby Limited, a subsidiary company of Karanpura Development Company Limited having its registered offices at Chartered Bank Buildings, Netaji Subhas Road at Calcutta, has not been preparing its annual report after 1988-89;
- (b) if so, whether any exemption under Section 212 (8) of the Companies Act, 1956 was sought;
- (c) whether any investigation has been made to find out the reasons for seeking exemption
 - (d) if so, the details of the investigation? THE MINISTER OF STATE IN THE

MINISTRY OF LAW, JUSTICE AND COMPANY **AFFAIRS** (SHRI BHARDWAJ): (a) The Company has filed its annual accounts with the Registrar of Companies, Calcutta as under:-

Year ended 31st March	Filed on	
1989	28.08.1992	
1990	14.12.1993	
1991	29.04.1994	
1992	24.05.1994	
1993	06.09.1994	
1994	25.10.1994	
1995	13.10.1995	

(b) The holding company viz. M/s. Karanpura Development Company Limited applied for exemption u/s 212 (8) of the Companies Act, 1956 for the years ended March, 1991, 1992, 1993 and 1994, stating that finalisation of accounts of the subsidiary was delayed due to "frequent labour agitations and other uncontrollable